
(2022) 02 SEBI CK 0112

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 1199, 1200 Of 2021, Appeal No. 713 Of 2021

Lyka Labs Limited

APPELLANT

Vs

Securities & Exchange Board Of India

RESPONDENT

Date of Decision : 07-02-2022

Acts Referred:

Citation : (2022) 02 SEBI CK 0112

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Sabeena Mahadik, Pankaj Uttaradhi, Sagar Hate, Aayush Kothari, Nidhi Singh, Binjal Samani, Aditi Palnitkar, Moksha Kothari, Vidhii Partners

Judgement

1. Three weeks' time is allowed to the appellant to file rejoinder.

List on March 11, 2022.

2. Parties will take instructions from the Registrar 48 hrs. before the date fixed in order to find out as to whether the appeal would be heard through video conference or through physical hearing.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.